



The Haryana Fiscal Responsibility and Budget Management (Amendment) Act, 2020

Act 24 of 2020

Keyword(s):

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PART-I**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 22th September, 2020

No. Leg. 34/2020.— The following Act of the Legislature of the State of Haryana received the assent of the Governor of Haryana on the 16th September, 2020 and is hereby published for general information:-

HARYANA ACT NO. 24 OF 2020**THE HARYANA FISCAL RESPONSIBILITY AND BUDGET MANAGEMENT
(AMENDMENT) ACT, 2020****AN****ACT**

further to amend the Haryana Fiscal Responsibility and Budget Management Act, 2005.

Be it enacted by the Legislature of the State of Haryana in the Seventy-first Year of the Republic of India as follows:-

1. This Act may be called the Haryana Fiscal Responsibility and Budget Management (Amendment) Act, 2020. Short title.
2. For clause (b) of sub-section (2) of section 9 of the Haryana Fiscal Responsibility and Budget Management Act, 2005, the following clause shall be substituted, namely:- Amendment of section 9 of Haryana Act 6 of 2005.
 - “(b) for the financial year 2020-21, additional fiscal deficit of 2% over and above 3% of GSDP (upto 5% of GSDP) shall be permissible;”.

**BIMLESH TANWAR,
ADMINISTRATIVE SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.**